

**HIGH COURT FOR THE STATE OF TELANGANA: HYDERABAD**  
**ARRANGEMENT FOR THE SITTING OF THE HON'BLE JUDGES IN THE**  
**FOURTH SUMMER VACATION COURT, 2026 ON 04.06.2026 (THURSDAY).**

<b>S.NO.</b>	<b>HON'BLE BENCH</b>	<b>PROVISIONS</b>	<b>COURT HALL</b>
1.	<p style="text-align: center;"><b>Hon'ble Sri Justice Nagesh Bheemapaka &amp; Hon'ble Sri Justice Vakiti Ramakrishna Reddy (At 10:30 AM)</b></p>	<p>All Division Bench Matters including Habeas Corpus Petitions</p>	14
2.	<p style="text-align: center;"><b>Hon'ble Sri Justice Nagesh Bheemapaka (Single) (After Bench Work)</b></p>	<p><b>Writ Petitions (WPs) Non – Service matters of-</b>  Revenue  Central Government Corporations  Central Government Departments  Central Government Undertakings  State Corporations and Undertakings  Municipalities and Urban-Development  Irrigation &amp; Command Area-Development  Land Acquisition  Land Reforms  Law and Legislative Department  Panchayat Raj and Rural-Development  Universities  Urban land Ceiling  Energy, Environment, Forest, Science &amp; Technology  Criminal Revision Cases  General Administration Department  <b>(Writ Petitions not elsewhere specified)</b>  <b>(Subject not elsewhere specified)</b></p>	14

3.	<p align="center"><b>Hon'ble Sri Justice Suddala Chalapathi Rao (Single) (At 10.30 AM)</b></p>	<p>Criminal Petitions(Bails) Criminal Appeals All Civil Matters</p>	13
4.	<p align="center"><b>Hon'ble Sri Justice Vakiti Ramakrishna Reddy (Single) (After Bench Work)</b></p>	<p><b>Writ Petitions (WPs) Non- Service matters</b> Home Civil Supplies &amp; Essentials Commodities Cooperative Society Education Endowments Excise Finance &amp; Planning Fisheries and Animal Husbandry Food, Agriculture &amp; Market Committee House Development Roads and Buildings Tirumala Tirupati Devasthanams Transport Social Welfare &amp; Tribal Welfare Department BC Welfare &amp; Minority welfare Women Development &amp; Child Welfare Mines, Industries and Commerce Health, Medical &amp; Family Welfare Department Right to Information Act,2005 Factories &amp; Labour matters Employment Generation Training, Youth Services &amp; Sports</p>	10

## **Note:**

1. All mentions relating to Division Bench shall be made at 10.30AM., in the Court Hall No.14.
2. All single mentions relating to the provisions of **Hon'ble Sri Justice Nagesh Bheemapaka** shall be made in the chambers of His Lordship attached to Court Hall No.14 between 10.10 AM to 10.20AM.
3. All Single Mentions relating to Provisions of **Hon'ble Sri Justice Suddala Chalapathi Rao** shall be made at 10.30 AM in the Court Hall No.13.
4. All single mentions relating to provisions of **Hon'ble Sri Justice Vakiti Ramakrishna Reddy** shall be made between 10.10 AM to 10.20 AM in the Court Hall No.10.
5. Cases relating to the above subjects will be entertained only if the impugned order is passed on or after **19/05/2026**.
6. Writ Petition relating to Eviction, Demolition, Dispossession, Disconnection of electricity supply etc. and orders passed, communicated and received by the Petitioner/s in such cases on or after **19/05/2026** alone will be entertained.
7. No Writ Petitions and Criminal Petitions filed to quash FIR/Charges Sheet and relaxation of conditions of Bail/Modification Petition/Petitions seeking extension of interim orders in pending matters will be entertained, **except those permitted by way of Lunch Motion by the concerned Hon'ble vacation Judge.**
8. Regular Bail applications will be entertained only if order/s refusing /dismissing the Bail by the Magistrate and Sessions Judge/ Additional Sessions Judge are filed along with the bail applications.
9. No Writ Petitions and Criminal Petitions filed to quash FIR/Charge sheet and relaxation of conditions of Bail/Modification Petition/ Petitions seeking extension of interim orders in pending matters will be entertained.
10. Writ Petition(s) relating to the service matters will not be entertained
11. Writ Petition(s) relating to Stamps & Registration will not be entertained
12. No Letter/ petition for withdrawal of pending cases will be entertained
13. No pending Cases will be taken up except those cases in which there is a specific direction to post in the Vacation Courts.

14. All the Lunch Motions Slips should be filed in the New filing Section by 12.00 noon.

**//BY ORDER//**

**Dated: 01.06.2026**

**Sd/-  
VACATION OFFICER/JOINT REGISTRAR**